

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 855 of 2020

Md. Javed Ansari @ Munna

@ Jawed Ansari

... .. Petitioner

Versus

1. The State of Jharkhand

2. Shagupta Parween

... .. Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Navneet Sahay, Advocate

For the State

: Mr. Satish Kumar Keshri, A.P.P.

06/24.06.2020 It appears that notice has been received by the father of the opposite party no. 2 on 17.06.2020. The same is accepted to be validly served.

However, in view of the fact that the notice has been served only a week back in order to given an opportunity to the opposite party no. 2 to engage a counsel, let this case be listed after two weeks under the same heading.

The interim order granted earlier vide order dated 20.02.2020 shall continue till the next date of listing.

(Rongon Mukhopadhyay, J.)

Umesh/-